

ITEM NO.35

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6497/2014
(Arising out of impugned final judgment and order dated 22-07-2013
in CRLA No. 1469/1983 passed by the High Court of Judicature at
Allahabad)

MADAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 04-01-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr.Vivek Sharma, Adv.
Ms.Anshul Garg, Adv.
Mr.Yash Pal Dhingra, AOR

For Respondent(s)

Mr.Pattabhiram, Adv.
Mr.Santosh Kumar, Adv.
Mr.Sanjay Kumar Tyagi, Adv.

Mr.Abhisth Kumar, AOR

Mr.Sarad Kumar Singhania, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter in the month of February, 2018.

(Ashok Raj Singh)
Court Master

(Jagdish Chander)
Court Master